## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI.



RA 115/87 in OA 1037/87.

June 9, 1988.

Union of India & Others

Review Applicants

Vs.

Shri Krishan Chander

Respondent.

Mrs. Raj Kumari Chopra, counsel for the Review Applicants is present.

We have gene through the Review Application and our judgment dated 28.8.1987 in OA 1037/86 - Shri Krishan Chander Vs. Union of India & Ors. The Review Applicant has not brought out any new facts which he could not procure with due diligence before the judgment was passed. either apparent on the face of the record has been pointed out. The Review Applicant has gone into the merits of the case ab initie as if it is a matter of appeal. The judgment was delivered after due consideration of the Recruitment Rules of 1949 and the revised Recruitment Rules and the instructions which were issued by the respondents from time to time. We have allowed the benefits to the Øriginal Applicant strictly on the basis of the instructions issued by the respondents themselves as also the general instruction: issued by the Department of Personnel & Administrative Reform Accordingly, we see no merit in the Review Application nor



any justification for reviewing our aforesaid judgment and dismiss the same.

(S.P. Mukerji)
Member
9.6.1988.

(K.Madhava Reddy) Chairman 9.6.1988.